

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-211

Appeal No - 185/252/ND/2020

CA-538/2020

IN THE MATTER OF:

SumanComputech Pvt Ltd

Vs.

RoC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 23.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Sunil Kumar

For the Respondent

:

ORDER

CA/538/2020:-

The present application has been filed on behalf of petitioner under Rule 11 of the NCLT Rules, 2016 praying therein to allow the present application and hear the same at an early date as convenient by this Hon'ble Tribunal.

We have heard the Ld. Counsel for the appellant i.e. Mr. Sunil Kumar CA and perused the averments made in the application.

Considering the facts mentioned in the application, we think it proper to list the Company Appeal No. 185/252/ND/2020 for early hearing.

Accordingly, the office is directed to list the said appeal on 25.09.2020.

With this order, the present application i.e. CA/538/2020 stands disposed of.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)